

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.10
IA Nos.140, 141, 146, 151, 211 of 2021,
IA Nos.228, 229 and 230 of 2021 in
CP (IB) No.17/BB/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce

... Petitioner

Vs.

M/s. IDEB Projects Pvt. Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IAs 140, 141, 146/2021 : Ms. Neha Shetty, Adv.
For IA 151/2021 : Shri Anirudh Suresh, Adv.
For Resp. in IA 211/2021 : Shri Srihari S., Adv.
For IAs 228, 229, 230/2021 : Shri Srihari S., Adv.
For the Liquidator : Shri Aakash Sherwal, Adv.

ORDER

IA Nos.140, 141 and 146 of 2021:

1. These applications have been filed by M/s. Delhi Metro Rail Corporation Ltd. (Applicant) seeking a direction to the Liquidator to admit the claim.
2. Heard the learned Counsels for the Applicant and the Liquidator.
3. Pursuant to order dated 24.11.2022, Ld. Counsel for the Liquidator submits that he has filed objections in IA Nos.140 and 141 of 2021 today. Ld. Counsel for the Applicant seeks and is granted two weeks' time to file rejoinder in IA Nos.140 and 141 of 2021. It is stated that Arbitration Award has been passed in IA No.146 of 2021; in IA No.141 of 2021 Order was reserved in Arbitration Award and in IA No.140 of 2021 old Arbitrator was retired and new Arbitrator will be appointed. Ld. Counsel for the Liquidator submits that Liquidator rejected the claims only after verification.
4. List the case on **23.02.2023.**

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IA No.151 of 2021:

1. This application has been filed by M/s. BC Infra Projects Pvt. Ltd. seeking a direction to the Liquidator to admit the claim.
2. Heard the learned Counsels for the Applicant and the Liquidator.
3. Pursuant to order dated 24.11.2022, Ld. Counsel for the Applicant has not filed any rejoinder. Accordingly, it's right to file rejoinder stands forfeited.
4. List the case on **23.02.2023**.

IA No.211 of 2021:

1. This application has been filed by the Liquidator seeking to direct the Respondent to extend all necessary cooperation to the Liquidator.
2. Heard the learned Counsels for the Liquidator and the Respondent.
3. Ld. Counsel for the Respondent submits that he is trying to file objections by e-filing but could not file the same due to technical issue. Ld. Counsel for the Respondent is directed to file objections within one week, failing which, the right to file the same will be forfeited. Pursuant to order dated 24.11.2022, Ld. Counsel for the Liquidator seeks further time to file rejoinder. Upon receipt of copy of reply, two weeks' is granted to file the rejoinder, after service on the other side.
4. List the case on **23.02.2023**.

IA Nos.228, 229 and 230 of 2021:

1. These applications have been filed by the erstwhile Directors of the Corporate Debtor seeking direction to the Liquidator to admit the claim.
2. Heard the learned Counsels for the Applicant and the Liquidator.
3. Ld. Counsel for the Applicant submits that he has not yet received copies of the reply filed by the Liquidator. Further one week is granted to the Applicant to file rejoinder, if any, failing which, their right to file the same will be forfeited.
4. List the case on **23.02.2023**.

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MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

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T. KRISHNAVALLI
MEMBER (JUDICIAL)